

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 18/81 SCHEDULED TO BE HELD ON 04.12.2012 BUT ACTUALLY HELD ON 21.12.2012.

The Meeting No. 18/81 of Norms Committee-II was held on 21.12.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri K.K. Funda, AD	MSME
3.	Shri Parveen Sharma, Dy. DG	DGFT
4.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:6/18/81-ALC2/2012	Party Name:COTMAC ELECTRONICS (SURAT)PVT LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00362/AM13/	RLA File :52/24/040/00039/AM10/	Lic.No/Date:5210030053 18.03.2010	Defer Date:15.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.01.2013.			

2	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY SERVICES	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:15.01.2013

Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 15.1.2013.

3	Case No.: 30/1/81-ALC2/2011	Party Name: BHUSHAN POWER & STEEL LIMITED	Meet No/Date: 18/81-ALC2/2012 04.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:15.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

4	Case No.: 38/1/81-ALC2/2011	Party Name: AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date: 18/81-ALC2/2012 04.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:15.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

5	Case No.: 2/7/81-ALC2/2011	Party Name: THE TATA POWER COMPANY LTD	Meet No/Date: 18/81-ALC2/2012 04.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:15.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

6	Case No.: 63/1/81-ALC2/2011	Party Name: DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date: 18/81-ALC2/2012 04.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:15.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

7	Case No.: 4/7/81-ALC2/2011	Party Name: SOURIAU INDIA PRIVATE LIMITED	Meet No/Date: 18/81-ALC2/2012 04.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date:15.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

8	Case No.: 8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date:15.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be relisted on 15.01.2013.			

9	Case No.: 13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date:15.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be relisted on 15.01.2013.			

10	Case No.: 14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date:15.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be relisted on 15.01.2013.			

11	Case No.: 12/28/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM12/	RLA File :05/24/040/00172/AM12/	Lic.No/Date:0510300775 30.08.2011	Defer Date:15.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.01.2013.			

12	Case No.: 1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:15.01.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

13	Case No.: 7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2012	Status:Deferred
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		04.12.2012	and Re-indexed
HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date:15.01.2013
Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

14	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date:15.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

15	Case No.:4/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00470/AM12/	RLA File :03/95/040/00783/AM12/	Lic.No/Date:0310673375 29.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No.17(87)/2012-IPHW dated 30.10.12 as under:- 1. Import item at Sl No.1-3 and 7-9:- On net to net basis with accountability clause 2. Import item at Sl No 4-5: As applied for by the firm with 'Nil' wastage. 3. Import item at S.No. 6,10:- As per packing policy. R/A may take suitable consequential action accordingly.			

16	Case No.:7/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM12/	RLA File :03/95/040/00777/AM12/	Lic.No/Date:0310673372 29.12.2011	Defer Date:15.01.2013
	Decision : NC decided to send a reminder to firm to submit reply of letter issued by DIT vide letter No. W-27/1/2012-IPEHMD dated 26.11.2012. The case stands deferred and to be relisted on 15.1.2013.			

17	Case No.:8/5/81-ALC2/2012	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00075/AM13/	RLA File :05/23/040/00378/AM12/	Lic.No/Date:0510313233 03.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.12.2012 as under:-			

	1. Words “containing 54000Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201Grade)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 59400Kgs. inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.
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18	Case No.:5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

19	Case No.:12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

20	Case No.:15/49/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM12/	RLA File :03/95/040/00766/AM12/	Lic.No/Date:0310675713 10.01.2012	Defer Date:15.01.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be relisted on 15.01.2013.			

21	Case No.:2/53/81-ALC2/2011	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00511/AM12/	RLA File :03/94/040/00894/AM12/	Lic.No/Date:0310676392 12.01.2012	Defer Date:15.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 15.01.2013.			

22	Case No.:7/53/81-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00516/AM12/	RLA File :06/24/040/00059/AM12/	Lic.No/Date:0610025577	Defer Date:

18.01.2012

Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/93/2004-PC-II dated 20.11.2012 as under:-

Item of Export	Quantity
Brush Box made out of Phenolic Molding Compound (Weight/piece 7.5 gms)	1 No.
Raw material for import	Qunatity
Phenolic Molding Compound	11.88 gram

R/A may take suitable consequential action accordingly.

23	Case No.:1/53/81-ALC2/2011	Party Name: REXNORD ELECTRONICS & CONTROLS LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Reject
	HQ File :01/81/050/00510/AM12/	RLA File :03/95/40/00973/AM12/	Lic.No/Date:0310683035 22.02.2012	Defer Date:15.01.2013
	Decision : NC observed that reply of firm has not been received despite reminders, hence decided to reject the case on ground of non receipt of reply. R/A may take suitable consequential action accordingly.			

24	Case No.:1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date:15.01.2013
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information:- 1. SI No. 3 &11 of SDF. The case stands deferred and to be re-listed on 15.01.2013.			

25	Case No.:19/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM13/	RLA File :13/24/040/00049/AM12/	Lic.No/Date:1310038902 23.02.2012	Defer Date:15.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 21.12.2012 as under:- 1. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight of eachAerial Bunched Cable. 3. Material balancing viz. net content of each imported and indigenous input for each export product. The case stands deferred and to be re-listed on 15.01.2013.			

26	Case No.: 6/3/81-ALC2/2012	Party Name:MSP STEEL & POWER LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00034/AM13/	RLA File :02/24/040/00205/AM12/	Lic.No/Date:0210174594 27.02.2012	Defer Date:15.01.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder, hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be relisted on 15.01.2013.			

27	Case No.: 6/53/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Reject
	HQ File :01/81/050/00515/AM12/	RLA File :03/94/040/01033/AM12/	Lic.No/Date:0310683926 29.02.2012	Defer Date:
	Decision : NC observed that reply of firm has not been received despite reminders, hence decided to reject the case on ground of non receipt of reply. R/A may take suitable consequential action accordingly.			

28	Case No.: 10/3/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00038/AM13/	RLA File :56/24/040/00004/AM12/	Lic.No/Date:5610000111 01.03.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

29	Case No.: 24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

30	Case No.: 18/3/81-ALC2/2012	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00046/AM13/	RLA File :05/24/040/00465/AM12/	Lic.No/Date:0510320672 21.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.02.2012 as under:- 1. Words "containing 166667Kgs. of Non-Magnetic Stainless Steel Cold Rolled Circles (200 Series)" may be suffixed with the description of export product.			

2. Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 183334Kgs. inclusive of a wastage of 10 %.

R/A may take suitable consequential action accordingly.

31	Case No.:51/5/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM13/	RLA File :29/24/040/00006/AM12/	Lic.No/Date:2910016705 21.03.2012	Defer Date:15.01.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder, hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be relisted on 15.01.2013.			

32	Case No.:27/3/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00055/AM13/	RLA File :05/24/040/00472/AM12/	Lic.No/Date:0510321160 27.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.02.2012 as under:- 1. Words “containing 44246Kgs. of Cold Rolled Stainless Steel Circles (Grade201-J4-2B)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the descriptions of import items at Sl. No. 1, 2&3 and total quantity of import items at Sl. No 1,2&3 put together may be allowed as 48671Kgs. inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			
33	Case No.:5/5/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00072/AM13/	RLA File :34/21/040/00584/AM12/	Lic.No/Date:3410033687 27.03.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of DHI are awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

34	Case No.:21/5/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00088/AM13/	RLA File :04/24/040/00334/AM12/	Lic.No/Date:0410135106 27.03.2012	Defer Date:15.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 15.01.2013.			

35	Case No.:23/5/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM13/	RLA File :05/23/040/00511/AM12/	Lic.No/Date:0510321078	Defer

		27.03.2012	Date:15.01.2013
Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 15.1.2013.			

36	Case No.: 23/3/81-ALC2/2012	Party Name:STAIN LAY INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status: Approved
	HQ File :01/81/050/00051/AM13/	RLA File :05/24/040/00475/AM12/	Lic.No/Date:0510321216 28.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.02.2012 as under:- - Words “containing 200000Kgs. Of Magnetic/Non Magnetic Stainless Steel Circles” may be suffixed with the description of export product. - Words “of relevant grade and thickness” may be suffixed with the description of import item and quantity of import item may be allowed as applied for i.e. 220000 Kgs.inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

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Case No.:28/3/81-ALC2/2012	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved												
HQ File :01/81/050/00056/AM13/	RLA File :07/24/040/00523/AM12/	Lic.No/Date:0710087321 28.03.2012	Defer Date:												
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(89)/2012/TSW/411dated 17.12.2012 as under:- Export Product:- Generator Stator Stack (Pole brick)- 1 No (Net weight 1095 kg) Import items:- <table><tr><td>Sl No</td><td>Item</td><td>Quantity allowed/unit of export product</td></tr><tr><td>1</td><td>HR non-alloy Steel Sheet</td><td>1314 kg with 20% wastage</td></tr><tr><td>2</td><td>Relevant painting material</td><td>11 kg @1% of the weight of EP</td></tr><tr><td>3</td><td>Welding wires</td><td>22 kg @2% of the weight of EP</td></tr></table> R/A may take suitable consequential action accordingly.				Sl No	Item	Quantity allowed/unit of export product	1	HR non-alloy Steel Sheet	1314 kg with 20% wastage	2	Relevant painting material	11 kg @1% of the weight of EP	3	Welding wires	22 kg @2% of the weight of EP
Sl No	Item	Quantity allowed/unit of export product													
1	HR non-alloy Steel Sheet	1314 kg with 20% wastage													
2	Relevant painting material	11 kg @1% of the weight of EP													
3	Welding wires	22 kg @2% of the weight of EP													

38	Case No.: 16/5/81-ALC2/2012	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00083/AM13/	RLA File :05/23/040/00537/AM12/	Lic.No/Date:0510321468	Defer

			30.03.2012	Date:15.01.2013
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(134)/2012/TSW(B)/389 dated 20.11.12 as under:- 1. Justification for the quantity of inputs applied for import. 2. Information as per SI No 2,3 &11 of SDL. The case stands deferred and to be relisted on 15.1.2013.			
39	Case No.:42/5/81-ALC2/2012	Party Name:KUBER STEEL (INDIA)	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00109/AM13/	RLA File :05/23/040/00007/AM13/	Lic.No/Date:0510322025 11.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.02.2012 as under:- 1. Words “namely Finger Bowls with cover containing 45 MT of Stainless Steel Cold Rolled Circles” may be suffixed with the description of export product. 2. Words “of relevant grade thickness” may be suffixed with the description of import item and its quantity may be allowed as 49.5 MT inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			
40	Case No.:45/5/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM13/	RLA File :34/24/040/00019/AM13/	Lic.No/Date:3410033930 24.04.2012	Defer Date:15.01.2013
	Decision :NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 15.1.2013.			
41	Case No.:26/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00093/AM13/	RLA File :13/24/040/00006/AM13/	Lic.No/Date:1310039541 25.04.2012	Defer Date:15.01.2013
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 21.12.2012 as under:- 1. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of Cable. 3. Material balancing viz. net content of each imported and indigenous input per KM of export product. The case stands deferred and to be relisted on 15.1.2013.			
42	Case No.:49/5/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed

HQ File :01/81/050/00116/AM13/	RLA File :02/24/040/00013/AM13/	Lic.No/Date:0210176896 25.04.2012	Defer Date:15.01.2013
Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 15.01.2013.			

43	Case No.: 20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 15.01.2013.			

44	Case No.: 14/9/81-ALC2/2012	Party Name:MERRITRONIX PLTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM13/	RLA File :09/24/040/00029/AM13/	Lic.No/Date:0910052426 30.04.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 15.01.2013.			

45	Case No.: 37/5/81-ALC2/2012	Party Name:ASIAN COLOUR COATED ISPAT LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM13/	RLA File :05/23/040/00023/AM13/	Lic.No/Date:0510323627 01.05.2012	Defer Date:15.01.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder, hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be relisted on 15.01.2013.			

46	Case No.: 38/5/81-ALC2/2012	Party Name:ARUN INTERNATIONAL	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00105/AM13/	RLA File :05/23/040/00017/AM13/	Lic.No/Date:0510323644 02.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.02.2012 as under:- - Words "containing 100000Kgs. of Non-Magnetic Stainless Steel Cold Rolled Circles (200 Series)" may be suffixed with the description of export product. - Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as 110000Kgs. inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

47

Case No.:39/5/81-ALC2/2012	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
HQ File :01/81/050/00106/AM13/	RLA File :05/23/040/00018/AM13/	Lic.No/Date:0510323869 02.05.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(179)/11-ME dated 06.11.2012 as under:-			
Export Product	Import item	Quantity allowed	
SS Cap/Base for auto lamps made of SS/moulding Powder	1.Stainless Steel strip in coils	1.69 kg/kg content in export product	
	2.Injection Moulding Powder/Stanyl powder/Moulding Compound /Compression moulding compound/Bakelite powder	1.05 kg/kg content in export product	
R/A may take suitable consequential action accordingly.			

48	Case No.:2/9/81-ALC2/2012	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM13/	RLA File :05/23/040/00022/AM13/	Lic.No/Date:0510323888 03.05.2012	Defer Date:15.01.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder, hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be relisted on 15.01.2013.			

49	Case No.:13/9/81-ALC2/2012	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00182/AM13/	RLA File :09/24/040/00001/AM13/	Lic.No/Date:0910052468 03.05.2012	Defer Date:15.01.2013
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 21.12.2012 as under:- Reply submitted by the firm is not proper and they are required to submit the following information: 1. Net weight of inputs in export products do not match with net weight of the respective export products. Firm may clarify the same and to submit revised material balancing details indicating net weights of each imported and indigenous input in export products. 2. Quantities of import items applied for import do not match with norms of consumptions and same may be clarified. The case stands deferred and to be relisted on 15.01.2013.			

50	Case No.:9/9/81-ALC2/2012	Party Name:FLASH FORGE PVT LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00178/AM13/	RLA File :26/24/040/00002/AM13/	Lic.No/Date:2610011219 21.05.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.12.2012 as under:- 1. Words “ Elbows, Reducing Tee, Equal Tee, Concentric Reducer” may be suffixed with the description of export product. 2. Net Weight of export products may be specified as 340.08 MT 3. Word “ Relevant” may be prefixed with the description of import items from Sl. No. 1 to 13 and their quantities may be allowed as 1.10 Kgs/Kg content in the export product after taking clue from SION at Sl. No. C-798. 4. Accordingly, total quantity of import items from Sl. No. 1 to 13 put together may be restricted as 374.088 MT R/A may take suitable consequential action accordingly.			

51	Case No.:16/9/81-ALC2/2012	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00185/AM13/	RLA File :06/24/040/00009/AM13/	Lic.No/Date:0610027209 22.05.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be re-listed on 15.01.2013.			

52	Case No.:54/5/81-ALC2/2012	Party Name:SIEMENS LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM13/	RLA File :03/95/040/00131/AM13/	Lic.No/Date:0310696692 29.05.2012	Defer Date:15.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.01.2013.			

53	Case No.:16/12/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00247/AM13/	RLA File :56/24/040/00005/AM13/	Lic.No/Date:5610000535 29.05.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be re-listed on 15.01.2013.			

54	Case No.:26/9/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00195/AM13/	RLA File :34/24/040/00053/AM13/	Lic.No/Date:3410034345 13.06.2012	Defer Date:15.01.2013

Decision : NC observed that reply received from the firm is not complete hence decided to seek complete reply as per written comments of DHI vide U.O. No. 3(18)/2012-TSW (B) dated 18.9.12 and 12.12.2012 .(copy enclosed) The case stands deferred and to be re-listed on 15.01.2013.

55	Case No.: 18/9/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00187/AM13/	RLA File :05/23/040/00072/AM13/	Lic.No/Date:0510327287 14.06.2012	Defer Date:15.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 15.01.2013.			

56	Case No.: 5/9/81-ALC2/2012	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00174/AM13/	RLA File :05/24/040/00086/AM13/	Lic.No/Date:0510327572 15.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.12.2012 as under:- 1. Net weights of export products from Sl. No. 1 to 12 may be specified as 8160 Kgs., 7960Kgs., 8080Kgs., 15360Kgs., 15120 Kgs.,27360 Kgs., 28800 Kgs.,17300 Kgs.,18450 Kgs., 18450 Kgs.,16700 Kgs. &18850Kgs. respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e.205852Kgs. inclusive of a wastage of 6% after taking clue from SION at S.No.C-1959. 3. Import item at S.No.2 may be allowed on net to net basis with accountability clause and accordingly quantity of this item may be allowed as 7,10,000 Nos. (6390 Kg.) R/A may take suitable consequential action accordingly.			

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Case No.:17/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
HQ File :01/81/050/00248/AM13/	RLA File :11/24/040/00007/AM13/	Lic.No/Date:1110027130 22.06.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of DOT vide I.D. No. 15-06/2012-IP dated 16.11.2012 as under:-			
Sl No.	Import Item	Wastage and Quantity allowed	
		% wastage	Qunantity
1	Continuous cast Copper Wire Rod	1%	16409 Kg
R/A may take suitable consequential action accordingly.			

58	Case No.: 18/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
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HQ File :01/81/050/00249/AM13/	RLA File :11/24/040/00008/AM13/	Lic.No/Date:1110027131 22.06.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DOT vide I.D. No. 15-07/2012-IP dated 16.11.2012 as under:-			
Sl No.	Import Item	Wastage and Quantity allowed	
		% wastage	Qunatity
1	Continuous cast Copper Wire Rod	1%	26,828.92 Kg
2	Polyethylene	2%	11826.37 Kg
R/A may take suitable consequential action accordingly.			

59	Case No.:19/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00250/AM13/	RLA File :11/24/040/00006/AM13/	Lic.No/Date:1110027129 22.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DOT vide I.D. No. 15-12/2012-IP dated 16.11.2012 as under:-			
	Sl No.	Import Item	Wastage and Quantity allowed	
			% wastage	Qunatity
	1	Continuous cast Copper Wire Rod	1%	13307.61Kg
R/A may take suitable consequential action accordingly.				

60	Case No.:20/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00251/AM13/	RLA File :11/24/040/00009/AM13/	Lic.No/Date:1110027132 22.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DOT vide I.D. No. 15-11/2012-IP dated 04.12.2012 as under:-			
	Sl No.	Import Item	Wastage and Quantity allowed	
			% wastage	Qunatity
	1	Continuous cast Copper Wire Rod	1%	9676.22 Kg
	2	Polyethylene	2%	7352.48 Kg
R/A may take suitable consequential action accordingly.				

61	Case No.:25/12/81-ALC2/2012	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
			Lic.No/Date:0310700583	

HQ File :01/81/050/00256/AM13/	RLA File :03/95/040/00211/AM13/	03.07.2012	Defer
Decision : NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 15.01.2013.			Date:15.01.2013

62	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date:15.01.2013
	Decision : NC observed that case is under examination at DIPP (Chemical division). The case stands deferred and to be re-listed on 15.01.2013.			

63	Case No.:1/12/81-ALC2/2012	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00232/AM13/	RLA File :07/21/040/00210/AM13/	Lic.No/Date:0710089529 09.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(88)/2012-IPHW dated 05.11.2012 as under:- 1. Import item at SI No. 1,2,4:- On net to net basis with accountability clause. 2. Import item at SI No. 3:- As applied for by the firm with 'Nil' wastage. R/A may take suitable consequential action accordingly.			

64	Case No.:24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be re-listed on 15.01.2013.			

65	Case No.:3/12/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00234/AM13/	RLA File :05/23/040/00024/AM13/	Lic.No/Date:0510329213 10.07.2012	Defer Date:15.01.2013
	Decision : NC decided to send a reminder to firm to submit reply of letter issued by DOT vide letter No. 15-08/201-IP dated 05.11.2012. The case stands deferred and to be relisted on 15.1.2013.			

66	Case No.:5/12/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM13/	RLA File :04/24/040/00068/AM13/	Lic.No/Date:0410138055	Defer

		13.07.2012	Date:15.01.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 15.01.2013.			

67	Case No.: 21/12/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00252/AM13/	RLA File :56/24/040/00011/AM13/	Lic.No/Date:5610000794 13.07.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be re-listed on 15.01.2013.			

68	Case No.: 11/9/81-ALC2/2012	Party Name:ADOR POWERTRON LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00180/AM13/	RLA File :31/83/040/00069/AM13/	Lic.No/Date:3110055034 18.07.2012	Defer Date:15.01.2013
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 15.01.2013.			

69	Case No.: 7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:15.01.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be re-listed on 15.01.2013.			

70	Case No.: 22/12/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00253/AM13/	RLA File :34/24/040/00090/AM13/	Lic.No/Date:3410034692 23.07.2012	Defer Date:15.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(50)/2012/TSW(B)/390 dated 20.11.12 as under:- 1. Rating of Products where export product are being used. 2. Information as per SI No. 11 of SDF for each export product separately. 3. Legible copy of Material balancing Statement for each export product. The case stands deferred and to be re-listed on 15.01.2013.			

71	Case No.: 27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status: Deferred and Re-indexed
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HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date:15.01.2013
Decision : NC decided to send a reminder to firm to submit reply of letter issued by DIT vide letter No. 17(94)/2012-IPHW dated 30.10.2012. The case stands deferred and to be relisted on 15.1.2013.			

72	Case No.:10/12/81-ALC2/2012	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM13/	RLA File :04/24/040/00084/AM13/	Lic.No/Date:0410138485 30.07.2012	Defer Date:15.01.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 15.01.2013.			

73	Case No.:5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date:15.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 21.12.2012 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. OD of Export products at Sl. No. 1&2 . 3. Details of import items at Sl. No. 6, 7,8 , 9 & 10 and their specific use in the export products. 4. Detailed calculations for requirement of import items supported by thickness of corrosion(3 LPP) coating and Concrete Weight Coating in export products at Sl. No. 1. & 2. Net weights of corrosion(3 LPP) coating and Concrete weight coating per Sq. meter of export products may also be submitted. The case stands deferred and to be relisted on 15.01.2013.			

74	Case No.:7/18/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM13/	RLA File :07/24/040/00233/AM13/	Lic.No/Date:0710090888 24.09.2012	Defer Date:15.01.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 15.01.2013.			

75	Case No.:3/15/81-ALC2/2012	Party Name:MIPALLOY,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM13/	RLA File :04/24/040/00034/AM13/	Lic.No/Date:0410140089 27.09.2012	Defer Date:15.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 21.12.2012 as			

under:-

1. Information in respect of Sl.No. 3, 5 & 11 of Standard Deficiency Format.
 2. Quantity of export product in Nos. also in addition to its weight.
- The case stands deferred and to be relisted on 15.01.2013.

76	Case No.:9/18/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00365/AM13/	RLA File :07/24/040/00262/AM13/	Lic.No/Date:0710090999 27.09.2012	Defer Date:15.01.2013
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 15.01.2013.			

77	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date:15.01.2013
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 15.01.2013.			

78	Case No.:2/15/81-ALC2/2012	Party Name:STAIN LAY INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00303/AM13/	RLA File :05/24/040/00233/AM13/	Lic.No/Date:0510336002 28.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.12.2012 as under:- 1. Words “containing 500000 Kgs. of Magnetic/Non Magnetic Stainless Steel Circles” may be suffixed with the description of export product. 2. Words “of relevant grade and thickness” may be suffixed with the description of import item and quantity of import item may be allowed as applied for i.e. 550000 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

79	Case No.:3/18/81-ALC2/2012	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00359/AM13/	RLA File :03/94/040/00548/AM13/	Lic.No/Date:0310711508 03.10.2012	Defer Date:15.01.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 15.01.2013.			

80	Case No.:4/18/81-ALC2/2012	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
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HQ File :01/81/050/00360/AM13/	RLA File :03/94/040/00510/AM13/	Lic.No/Date:0310711510 03.10.2012	Defer Date:15.01.2013
Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be relisted on 15.01.2013.			

81	Case No.:4/15/81-ALC2/2012	Party Name:MEHTA TUBES LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Approved
	HQ File :01/81/050/00305/AM13/	RLA File :03/95/040/00804/AM12/	Lic.No/Date:0310711587 04.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(25)/11-ME dated 20.11.2012 as under:- 1. Import item at SI No. 1 is allowed as 1.05 kg/kg content in the export product. 2. Nickel is allowed in form of Nickel Cathode as 1.02 kg/kg content in export product and word Bar/Rod is deleted , being a prime product. R/A may take suitable consequential action accordingly.			

82	Case No.:6/15/81-ALC2/2012	Party Name:GLOBAL OVERSEAS	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Reject
	HQ File :01/81/050/00307/AM13/	RLA File :05/23/040/00250/AM13/	Lic.No/Date:0510337064 11.10.2012	Defer Date:
	Decision : NC decided to reject the case as no manufacturing activity is involved in this case. R/A may take suitable consequential action accordingly.			

83	Case No.:5/18/81-ALC2/2012	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00361/AM13/	RLA File :09/24/040/00366/AM13/	Lic.No/Date:0910054140 18.10.2012	Defer Date:15.01.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 15.01.2013.			

84	Case No.:8/18/81-ALC2/2012	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00364/AM13/	RLA File :02/24/040/00126/AM13/	Lic.No/Date:0210183483 31.10.2012	Defer Date:15.01.2013
	Decision : NC observed that application of the firm has been received and forwarded to DIPP for comments. The case stands deferred and to be relisted on 15.01.2013.			

85	Case No.:1/18/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00357/AM13/	RLA File :08/24/040/00243/AM13/	Lic.No/Date:0810116348 19.11.2012	Defer Date:15.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.01.2013.			

86	Case No.:2/18/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:18/81-ALC2/2012 04.12.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00358/AM13/	RLA File :08/24/040/00217/AM13/	Lic.No/Date:0810116349 19.11.2012	Defer Date:15.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 15.01.2013.			

Offline 04.12.2012

SI No. 287

CASE NO. AR- 136	M/s. Torrent Cables Ltd.
Meeting No. 18/81	F.No.01/81/050/377/AM10/DES-II
Dated:04.12.2012	Advance Licence No. 0810090290 dated 05.07.2010

Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 15.01.2013.

SI No. 288

CASE NO. AR- 137	M/s. Aquatech Systems (Asia) Pvt. Ltd.
Meeting No. 18/81	F.No.01/81/050/0671/AM09/DES-II
Dated:04.12.2012	Advance Licence No. 3110033111 dated 17.03.2008

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 21.12.2012 as under:-

1. Quantities of import items at Sl. No. 1 to 6, 9 to 13 & 18 may be allowed on net to net basis with accountability clause.
2. Import item at Sl. No. 7 may be allowed as per policy for import of spares.
3. Quantities of import items at Sl. No. 8 & 14 may be allowed as 16 Nos. each on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares.
4. Import items at Sl. No. 15, 16 & 17 may be deleted as the same are not required.
5. Quantities of import items at Sl. No. 19, 20, 21, 22, 23 & 24 may be allowed on net to net basis and accordingly quantity of these item may be allowed as 192 Meters, 32 Meters,72 Meters,4 Meters,35.65 Feet & 5.25 feet respectively.

R/A may take suitable consequential action accordingly.

SI. No. 289

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 18/81	F.No.01/81/050/0488/AM10/DES-II

Dated:04.12.2012	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be re-listed on 15.01.2013.

SI No. 290

CASE NO. –AR-01	M/s Mercury Industries Ltd.
Meeting No. 18/81	F.No.01/81/50/202/AM12/DES-II
Dated:04.12.2012	Advance licence No. 0610022807 dtd 12.07.2011

Decision :NC decided to send a reminder to MOS for re-examination of case. The case stands deferred and to be re-listed on 15.01.2013.

SI No. 291

CASE NO. AR-28	M/s JSW Severfield Structures
Meeting No. 18/81	F.No.01/81/50/238/AM12/DES-II
Dated:04.12.2012	Advance licence No. 0310648317 dtd 12.08.2011

Decision :NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 15.01.2013.

SI No. 292

CASE NO. AR-35	M/s PME Power Solutions(I) Ltd., Noida
Meeting No. 18/81	F.No.01/81/50/90/AM09/DES-II
Dated:04.12.2012	Advance licence No. 0510216261 dtd 12.02.2008

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 15.01.2013.

SI No. 293

CASE NO. AR- 48	M/s. Permasteelisa Pvt. Ltd.
Meeting No. 18/81	F.No.01/81/50/764/AM09/DES-II
Dated:04.12.2012	Advance Licence No. 0710063303 dated 27.02.2009

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 21.12.2012 as under:-

1. Details of manufacturing activities involved.
2. Justification/basis for claiming 20 %wastage on import items at SI. No. 2 i.e. Aluminium Composite sheets with wastage claimed at each stage of manufacture.

The case stands deferred and to be re-listed on 15.01.2013.

SI No. 294

CASE NO. AR- 49	M/s. Permasteelisa Pvt. Ltd.
Meeting No. 18/81	F.No.01/81/50/376/AM09/DES-II
Dated:04.12.2012	Advance Licence No. 0710059597 dated 08.09.2008

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 15.01.2013.

SI No. 295

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CASE NO. AR- 50	M/s. Vijai Electricals Ltd.
Meeting No. 18/81	F.No.01/81/50/390/AM09/DES-II
Dated:04.12.2012	Advance Licence No. 0910035321 dated 18.09.2008
	RLA F.No. 09/24/040/00238/AM09/

Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(112)/2009/TSW(B)/391 dated 20.11.2012 as under:-

Export Product-

Amorphous processed wound core loops – 1 Kg

Import item

Amorphous Electrical Steel sheet-1.07 kg

R/A may take suitable consequential action accordingly.

SI No. 296

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 18/81	F.No.01/81/50/1642/AM04/DES-II
Dated:04.12.2012	Advance Licence No. 3410009867 dated 04.03.2004

Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(135)/2012/TSW(B)/373 dated 06.11.2012 as under:-

1. Brief specification including ratings of the export product.
2. Information as per SI No. 3,4,5&11 of SDL for each type of export product separately.

The case stands deferred and to be re-listed on 15.01.2013.

SI No. 297

CASE NO. AR- 64	M/s. REMI Edelstahl Tubulars Ltd.
Meeting No. 18/81	F.No.01/81/162/444/AM13/DES-II
Dated:04.12.2012	Advance Licence No. 0310197603 dated 25.04.2003

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 15.01.2013.

PART – C – DEFERRED

SI. No. 64

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 18/81	F.No.01/81/162/009/AM'11/DES-II
Dated:04.12.2012	

Decision : NC observed that comments of M/o Mines are awaited and decided to send a reminder to M/o Mines to expedite comments. The case stands deferred and to be re-listed on 15.01.2013.

SI No. 65

CASE NO. C- 10	M/s KEC International Ltd

Meeting No. 18/81	F.No.01/81/162/315/AM'13/DES-II
Dated:04.12.2012	Clarification sought as to whether DEPB benefit is available under entry at SINo. 24 of the product group "Engineering" on export of "Transmission Towers".

Decision :NC observed that comments of DIPP have been received on the matter. NC decided to forward the comments of DIPP to DEPB Committee for taking a view on the matter.

SI No. 66

CASE NO. C- 14	M/s. Honeywell Electrical Devices and Systems India Ltd.
Meeting No. 18/81	F.No.01/81/162/0007/AM'12/DES-II
Dated:04.12.2012	Request for modification in wastage norms in r/o M/s. Honeywell Electrical Devices and Systems India Ltd, an 100% EOU unit.

Decision : NC observed that comments of MSME are awaited and decided to send a reminder to Electrical wing of MSME (Sh. A.K.Verma) to expedite comments. The case stands deferred and to be re-listed on 15.01.2013.

SI No. 67

CASE NO. C- 17	M/s. Deep Recycling Industries, an 100% EOU at Jamnagar
Meeting No. 18/81	F.No.01/81/162/489/AM'13/DES-II
Dated:04.12.2012	Fixation of wastage norms for Brass Bars/Rods, Brass billets, components etc.

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 15.01.2013.

Supplementary Agenda of 04.12.2012

SI No. 298

CASE NO. AR- 65	M/s. Ratnesh Metal Industry Pvt. Ltd.
Meeting No. 18/81	F.No.01/81/50/374/AM11/DES-II
Dated:04.12.2012	Advance Licence No. 0810085115 dated 21.12.2009

Decision :NC decided to refer the case to MOS for re-examination. The case stands deferred and to be re-listed on 15.01.2013.

SI No. 68

CASE NO. C- 18	M/s. Sterlite Industries Ltd
Meeting No. 18/81	F.No.01/81/162/349/AM'13/DES-II
Dated:04.12.2012	Fixation of adhoc norms in r/o Annual AA No. 0310642197 dated 13.07.2011

Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No.30(266)/2011-ME dated 11.12.12 as under:-

1. Detailed specification/Chemical composition of Imported off grade cathode indicating copper percentage therein including other ingredients.
2. Difference in Off grade Cathode and copper concentrate/Copper cathode/Copper scrap etc.
3. Copies of earlier ad -hoc authorisation ratified with the above mentioned imported inputs.
4. Process of manufacturing and justification stage wise for the wastage claimed.

The case stands deferred and to be re-listed on 15.01.2013.
